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C.A.No. 3748 OF 1999  
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp  
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R  
~ ITEM NO.1-B COURT NO. 6 SECTION XV  
( For Judgment )

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 3748/1999

M/s L & T MC Neil Ltd. .. Appellant (s)

Vs.

Govt. of Tamil Nadu .. Respondent(s)

With C.A. Nos. 3808/2000, 3809/2000, 1043/2000, 3727/2000,  
5307/2000

[ HEARD BY HON'BLE RAJENDRA BABU AND VARIAVA, JJ ]

DATE : 30.1.2001 : This/These matter (s) was/were  
called on for pronouncement of  
judgment today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU  
HON'BLE MR. JUSTICE S.N. VARIAVA

For Appellant (s) : Mr. N.P. Midha, Adv.  
Mr. Bharat Sangal, Adv.

Mr. S Muralidhar, Adv.

For Respodnent (s) Ms. Aruna Mathur, Adv. for  
M/s Arputham Aruna & Co.

O R D E R

.....L.....I.....J  
.SP2

Hon'ble Mr. Justice S. Rajendra Babu pronounced the  
judgment of the Court. The appeals are allowed in terms of  
the judgment.

.SP1

Charanjit

[ R.K. Kumar ]  
Court Master

[ Signed judgment is placed on the file ]  
Reportable.